

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K-13013/02/2014-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

....

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 18th May, 2016.

NOTIFICATION

In exercise of the powers conferred by clause (1) of article 217 of the Constitution of India, the President is pleased to appoint Shri Gudiseva Shyam Prasad, to be a Judge of the High Court of Judicature at Hyderabad for the States of Telangana and Andhra Pradesh with effect from the date he assumes charge of his office.

myp
18/5/2016

(Rajinder Kashyap)
Joint Secretary to the Government of India
Tele: 2338 3037

To

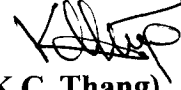
The Manager,
Government of India Press,
FARIDABAD

No. K. 13013/02/2014-US.I

Dated 18.05.2016

Copy to:-

1. Shri Gudiseva Shyam Prasad, C/o Registrar General, High Court of Judicature at Hyderabad for the States of Telangana and Andhra Pradesh, Hyderabad.
2. The Secretary to the Governor of Andhra Pradesh, Hyderabad.
3. The Secretary to the Governor of Telangana, Hyderabad.
4. The Secretary to the Chief Minister, Andhra Pradesh, Hyderabad.
5. The Secretary to the Chief Minister, Telangana, Hyderabad.
6. The Secretary to Acting Chief Justice, High Court of Judicature at Hyderabad for the States of Telangana and Andhra Pradesh, Hyderabad.
7. The Chief Secretary, Government of Telangana, Hyderabad.
8. The Chief Secretary, Government of Andhra Pradesh, Hyderabad.
9. The Registrar General, High Court of Judicature at Hyderabad for the States of Telangana and Andhra Pradesh, Hyderabad.
10. The Accountant General, Telangana, Hyderabad.
11. The Accountant General, Andhra Pradesh, Hyderabad.
12. The President's Secretariat, (CA.II Section), New Delhi
13. PS to Principal Secretary to the Prime Minister, New Delhi.
14. Additional Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
15. PS to ML&J/PSO to Secretary (Justice)/JS(J-I)/DS(ANS)/US.II/SO(Desk)



(K.C. Thang)

Under Secretary to the Govt. of India
Tele:23382978

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K.13018/01/2015-US.II
Government of India
Ministry of Law and Justice
(Department of Justice)

....

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 18th May, 2016.

NOTIFICATION

In exercise of the powers conferred by clause (1) of article 224 of the Constitution of India, the President is pleased to appoint (i) Shri Lanusungkum Jamir, and (ii) Shri Manash Ranjan Pathak, to be Additional Judges of the Gauhati High Court, for a period of one year with effect from 22nd May, 2016.


18/5/2016

(Rajinder Kashyap)
Joint Secretary to the Government of India
Tele: 23383037

To

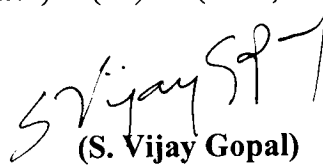
The Manager,
Government of India Press,
FARIDABAD

No. K. 13018/01/2015-US.II

Dated 18.05.2016

Copy to:-

1. (i) Shri Justice Lanusungkum Jamir, and (ii) Shri Justice Manash Ranjan Pathak, Additional Judges of Gauhati High Court, Guwahati.
2. The Secretary to Governor of Assam, Dispur.
3. The Secretary to Governor of Arunachal Pradesh, Itanagar.
4. The Secretary to Governor of Mizoram, Aizawl.
5. The Secretary to Governor of Nagaland, Kohima.
6. The Secretary to Chief Minister of Assam, Dispur.
7. The Secretary to Chief Minister of Arunachal Pradesh, Itanagar.
8. The Secretary to Chief Minister of Mizoram, Aizawl.
9. The Secretary to Chief Minister of Nagaland, Kohima.
10. The Secretary to Chief Justice, Gauhati High Court, Guwahati.
11. The Chief Secretary, Government of Assam, Dispur.
12. The Chief Secretary, Government of Arunachal Pradesh, Itanagar.
13. The Chief Secretary, Government of Mizoram, Aizawl.
14. The Chief Secretary, Government of Nagaland, Kohima.
15. The Registrar General, Gauhati High Court, Guwahati.
16. President's Secretariat, (CA.II Section), New Delhi
17. PS to Principal Secretary to the Prime Minister, New Delhi.
18. Additional Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
19. PS to ML&J/PSO to Secretary (Justice)/JS(J-I)/DS(Desk)/US.I/SO(Desk)



(S. Vijay Gopal)

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